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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.NO.766/95

M.A.NO.940/95

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri B.K.Singh, Member(A)

New Delhi, this 07th day of December, 1995

1. Shri N.Mozhui
s/o Shri E.M.Mozhui
Resident of J-315,
Sarojini Nagar
New Delhi.
2. Shri C.V.Lalhnuan
s/o Shri C.Z.Huala
r/o Mission Veng
AIZWAL.(Mizoram)
3. Shri D.K.Hazarika
s/o late Shri Manikanta Hazarika
r/o D.C.B.Road
Jorhat - 785 640(Assam)
4. Shri Charan Dass
s/o Late Shri Shiv Lal
r/o 19, Gulab Vatika
Loni Road
GHAZIABAD (UP).
(By Shri A.Kumar, proxy of Shri G.D.Gupta, Advocate)

Applicants

Versus

Union of India through
the Secretary to the Govt. of India
Ministry of Information and Broadcasting
Shastri Bhavan
New Delhi- 110 001. ... Respondent
(By Shri M.K.Gupta, Advocate)

O.R.D.E.R (Oral)

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

The learned counsel for the respondents has now produced a copy of the Office Order dated 20.10.1995 across the Bar, by which the reliefs claimed by the applicant have been granted to him by the respondents. Taking note of the aforesaid order, the learned counsel for the applicant states that the application may be dismissed as not pressed. Hence, the application is closed as not pressed. No costs.

(B.K.SINGH)
Member(A)

/RAO/

(A.V.HARIDASAN)
Vice-Chairman(J)